

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC" NEW DELHI**

SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

आ.अ.सं./I.T.A No.8662/Del/2019
निर्धारणवर्ष/Assessment Year: 2009-10

Rajbir Singh Verma 1253, Nangal Raya, New Delhi.	बनाम Vs.	ITO Ward 27(4) New Delhi.
PAN No. ABPPV2450F		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by	None
राजस्वकीओरसे /Revenue by	Shri Om Prakash, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	18.10.2022
उद्घोषणाकीतारीख/Pronouncement on	18.10.2022

आदेश /O R D E R

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-17, New Delhi dated 20.08.2019 for AY 2009-10.

2. The Assessee filed letter dated 11.10.2022 seeking permission to withdraw this penalty appeal as the quantum appeal in ITA No. 612/Del/2016 has been settled in Vivad se Vishwas Scheme, 2020 and Form No. 3 has already been submitted by the assessee. Assessee also stated that he has deposited Rs.9,60,157/- vide Challan No. 00004 dated 31.05.2021 towards payment of taxes under the scheme as determined in

Form-3. In view of the above submissions the assessee is permitted to withdraw his appeal

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 18/10/2022

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Dated: 18/10/2022

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi